ITEM NO.8 COURT NO.2 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).16511/2010

(From the judgement and order dated 13/05/2010 in WP No. 20950/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S REAL CONERGY INDIA P.LTD. Petitioner(s)

VERSUS

JANPAD INT BHATTA SAMITI & ORS. Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment and exemption from filing O.T. and permission to place on record subsequent facts and with prayer for interim relief)

Date: 26/05/2010 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE C.K. PRASAD
(VACATION BENCH)

For Petitioner(s) Dr.A.M.Singhvi, Sr.Adv.
Mr.Ankur Chawla, Adv.
Mr.Jayant Mohan, Adv.
Ms.Meenakshi, Adv.
For M/S. "Coac",Adv.

For Respondent(s) Mr.P.K.Jain, Adv.
Mr.Sanjay Kr.Dubey, Adv.

Mr.Mukul Rohatgi, Sr.Adv.
Mr.Pallav Shishodia, Sr.Adv.
Mr.Ajay Kumar Jha, Adv.
For M/S. Parekh & Co.,Adv.

UPON hearing counsel the Court made the following
O R D E R

List this case on 31.5.2010.

In the meanwhile, the petitioner-M/s Real Conergy India P.Ltd. and respondent No.6 -Uttar Pradesh Small Scale Industrial Corporation may make an application before the High Court for

2

modification/vacation of the impugned order.

Keeping in view the nature of the case, we request the High Court to make an endeavour to pass an appropriate order by 28.05.2010.

(A.D.Sharma) (Phoolan Wati Arora)
Court Master Court Master

N.B. Copy of the order be given dasti